

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2023

Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022.

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Bharath Gangadharan, Advocate, NGEL
Shri Aashwyn Singh, Advocate, NGEL
Shri Shubham Arya, Advocate, PGCIL, PBTL, PASTL, PNTL
Ms. Shirin Gupta, Advocate, PGCIL, PBTL, PASTL, PNTL
Shri D Abhinav Rao, Advocate, Telangana Discoms
Shri Rahul Jajoo, Advocate, Telangana Discoms
Shri Raghav Bherwani, Advocate, Telangana Discoms
Shri Akshayvat Kislay, CTUIL
Shri V. C, Sekhar, PBTL, PASTL, PNTL
Shri Prashant Kumar, PBTL, PASTL, PNTL
Shri Yogeshwar, PBTL, PASTL, PNTL

Record of Proceedings

At the outset, learned counsel for the Petitioner pointed out that *vide* Record of Proceedings for the hearing dated 26.9.2024, CTUIL was directed to furnish certain additional information/details, which is yet to be filed. Learned counsel for the Petitioner requested for two weeks to file the rejoinder to the reply/information to be filed by the CTUIL.

2. Learned counsel for the Respondent, CTUIL submitted that since the transmission system required for the LTA grants (granted to Telangana Discoms) for the evacuation of power from the Petitioner's Projects involve the Associated Transmission Systems (ATS) as well as the Common Transmission Systems (CTS), the collation of the requisite details/information took the additional time. However, CTUIL will file its compliance affidavit within the course of the day. Learned counsel added that since the last element of the transmission system required for the LTAs will be commissioned in March 2025, the LTAs/GNAs have not been operationalised/made effective.

3. Learned counsel for the Respondent Nos.1 ,6 to 8 submitted that the Petitioner has sought the prayers only against PGCIL whereas, the elements of CTS are being implemented by three TBCB subsidiaries of PGCIL (Resp. 6 to 8) and hence, the Petitioner may also require to suitably amend its prayer(s). Learned counsel also added that insofar as the ATS, to be implemented by PGCIL, is concerned, the majority of the elements were already commissioned prior to the Petitioner's generating stations and, as such, there was no constraint for evacuation of power from such ATS. As regards the elements of CTS, their implementation by PGCIL's TBCB subsidiaries was independent of the grant of the LTAs for the transfer of power from the Petitioner's generating stations.

4. In response, the learned counsel for the Petitioner sought liberty to suitably modify the prayer(s) made in the Petition.

5. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under;

(a) The Petitioner to suitably amend its Petition/ Prayer(s) as above, within a week.

(b) The Respondents to file their respective replies on the amended Petition/ Prayer(s), if any, within two weeks with a copy to the Petitioner, who may file its rejoinder thereon within two weeks thereafter.

(c) The Respondent, CTUIL to file its compliance affidavit within two days.

(d) The Respondent, PGCIL to also file its compliance affidavit in terms of paragraph 3 of the Record of Proceedings for hearing dated 26.9.2024.

6. The Petition will be listed for hearing on **10.12.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**